## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP. No. 56/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES:

Shri Vikram Vilasrao Salunkhe

V/s.

M/s. Accurate Engineering Com. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	madan Godse	Advocate for Respondent	V to dre
		No 384	
2.	Prachi	Advocati	0 1:
	Wazalwar	Advocati for Respondent No. 2.	Prach

## Order CP No. 56/397-398/CLB/MB/MAH/2014

On looking at the Petitioner filing an Affidavit reflecting the proceedings taken place in the arbitration proceedings pending in relation to this Company Petition, the Respondent Counsel raised an objection to allow those proceedings come on record on the ground that this petition has already been ripened for submitting final arguments in this case.

For it is being said that the Affidavit filed by the Petitioner is restricted to the statements made in the arbitration proceedings subsequent to filing this Company Petition, we believe that those will have some bearing on this proceeding pending before this Bench, the Respondent side is therefore directed to file counter Affidavit to the Affidavit of the Petitioner within two weeks hereof.

List this matter for submissions in the Main Petition on 25.1.2017

sd/-B.S.V. PRAKAŠH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)